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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 286/03

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SECTION OFFICER (Judl.)

Habib
20/01/17

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No:- 286/103

Mise Petition No: /

Contempt Petition No: /

Review Application No: /

Name of the Applicant(s): Srimanta Mehta

Name of the Respondent(s): Clay 2018.

Advocate for the Applicant:- Mr. Adil Ahmed

Advocate for the Respondent:- C. S. Pillai & Son
Per Asst. 293.

Notes of the Registry	date	Order of the Tribunal
<p>This application is in form but not in time. Contempt Petition is filed under C.R. for its non deposition filed T.D. by No 96/143000 Dated 30/7/03.</p> <p><i>Arrears</i> By, Registrar</p>	18.12.03	<p>Heard Mr. A. Ahmed, learned counsel for the applicant.</p> <p>The application is admitted.</p> <p>Call for the records.</p> <p>List on 29.1.2004 for orders.</p> <p>In the meantime, the respondents are directed to allow the applicant to continue in service until further orders.</p>
<p>Steps Taken</p> <p><i>Notified</i> 17/12/03:</p>	mb	<p><i>ICV Pahadea</i> Member (A)</p>
<p>Notice is prepared and sent to despatch Section for issuing to the respondents</p> <p>1-3</p> <p><i>Notified</i> 18/12/03</p>		

25.2.2004 Present: Hon'ble Shri Shanker Raju,
Judicial Member

The learned counsel for the respondents states that the National Open School has not been brought under the jurisdiction of this Tribunal by a notification or rule under Section 40 (2) of the Administrative Tribunals Act, 1985. However, in the absence of the learned counsel for the applicant we refrain from passing an order dismissing the O.A. for want of jurisdiction as an earlier O.A. (No.169/) pertaining to this Bench is pending.

Let the case be listed before the Division Bench tomorrow, 26.2.04 with the records of O.A.169/

Member(J)

nkm

26.2.04 present : The Hon'ble Sri Shanker Raju,
Judicial Member

The Hon'ble Sri K.V.Prahla-
dan, Admn.Member.

Though the National Open School has come under the Union of India Ministry of Human Resources Development it is an autonomous body controlled by the Government of India and not notified under Section 40(2) of the A.T.Act, 1985. This Court has no jurisdiction to deal generally with an employee of National Open School. O.A. is accordingly barred by jurisdiction and is dismissed giving liberty to the applicant to approach the appropriate forum in accordance with law.

Member(A)

Member(J)

26.2.2004 present : The Hon'ble Sri Shanker
Raju, Judicial Member.

The Hon'ble Sri K.V. Prah-
ladan, Administrative
Member.

Heard learned counsel for the
parties.

The O.A. is disposed of for the
reasons recorded in separate sheets.

✓✓✓

Member (A)

Member (J)

pg

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./R.A. No. 111 286 of 2003

DATE OF DECISION 26.2.2004

Sri Srimanta Medhi

.....APPLICANT(S).

Mr. Adil Ahmed

.....ADVOCATE FOR THE
APPLICANT(S).

-VERSUS-

Union of India & Ors.

.....RESPONDENT(S)

Mr. P. Bhowmik, Mr. A. Deb Roy, Sr.C.G.S.C.

.....ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. SHANKER RAJU, ADMINISTRATIVE MEMBER

THE HON'BLE MR. K.V. PRAHALADAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member SHANKER RAJU, MEMBER(J)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 286 of 2003

Date of Order : This the 26th Day of February, 2004.

THE HON'BLE SRI SHANKER RAJU, JUDICIAL MEMBER

THE HON'BLE SRI K.V.PRAHALADAN, ADMINISTRATIVE MEMBER

Sri Srimanta Medhi,
S/O Sri Soneswar Medhi,
Junior Assistant,
Office of the Regional Director,
National Open School, Department of Education,
Ministry of Human Resource Development, Government
of India, Regional Centre, N.E. Region, Nirmal Bhawan,
1st Floor, Christian Basti, Nilmani Phukan Road,
Guwahati-781005. Applicant.

By Advocate Mr. Adil Ahmed

-Vs-

- 1) The Union of India,
represented by the Secretary, to the Government of
India, Ministry of Human Resource and Development,
New Delhi
- 2) The Secretary, National Institute of Open Schooling,
(Formerly National Open School-NOS) Ministry of
Human Resource and Development, Government of
India, B-31B, Kailash Colony, New Delhi-110048.
- 3) The Regional Director,
National Open School, Department of Education,
Ministry of Human Resource Development, Government
of India, Regional Centre, N.E. Region, Nirmal Bhawan,
1st Floor, Christian Basti,
Nilmani Phukan Road, Guwahati-781005. ... Respondents

By Advocate Mr. Pallav Bhowmick for Respondent No. 2&3.
Mr. A. Deb. Roy, Sr.C.G.S.C..

O R D E R.

SHANKER RAJU, MEMBER(J):

Though the National Open School has come under
the Union of India, Ministry of Human Resources Development
it is an autonomous body controlled by the Government
of India and not notified under Section 14(2) of
the A.T. Act, 1985. This Court has no jurisdiction to
deal grievance of an employee of National Open School.

contd/-

O.A. is accordingly barred by jurisdiction and is dismissed giving liberty to the applicant to approach the appropriate forum in accordance with law.

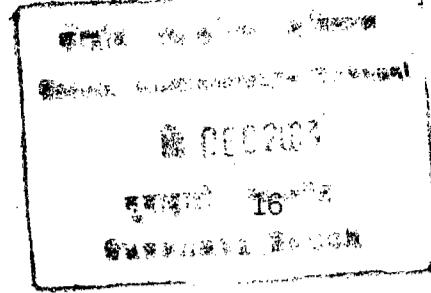
K.V. Prahaladan

(K.V. PRAHALADAN)
ADMINISTRATIVE MEMBER

S. Raju

(SHANKER RAJU)
JUDICIAL MEMBER

PG



ab

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. OF 2003.

B E T W E E N

Sri SriManta Medhi, -Applicant

-Versus-

The Union of India & Ors.

-Respondents.

I N D E X

LIST OF DETAILS AND SYNOPSIS

Application:

Verification

Annexure-A is the photocopy of
Office Order dated 01-07-2001
Issued by the Respondent No.3.

2

Annexure-B is the photocopy of certificate dated 03-06-2002 issued by the respondent No.3.

Annexure-C is the Photocopy of certificate dated 30-11-2002 issued by the Respondent No.3.

Annexure-D is the photocopy of passed Certificate of computer Course.

Annexure-E is the Photocopy of certificate issued by the Chief Secrecy Officer Nos. Guwshati to the Applicant.

Annexure-F, are the Photocopies of order dated 25-07-2003, 26-09-2003 and 28-10-2003 passed in O.A. No. 169 of 2003 by this Hon'ble Tribunal.

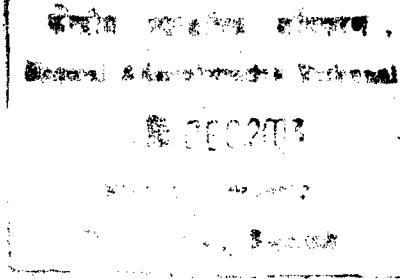
This Original Application is made for regularization of the service of the applicant in the post of Junior Assistant from the date

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of his joining and also for direction to the Respondents to release the regular pay scale of the applicant in the post of Junior Assistant at the pay scale of Rs. 3050-75-3950-4590/- with retrospective effect, from date of his joining with all consequential service benefits including seniority etc.

Amritpal



Filed by
Srimanta Medhi
Applicant
Through
(Adv - Atm R D)
1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. OF 2003.

B E T W E E N

Sri SriManta Medhi,

S/o Sri Soneswar Medhi,

Junior Assistant,

Office of the Regional Director,

National Open School, Department

of Education, Ministry of Human

Resource Development, Government

of India, Regional Centre, N.E.

Region, Nirmal Bhawan, 1st Floor,

Christian Basti, Nilmani Phukan

Road, Guwahati-781005.

-Applicant.

-Versus-

Smedhi

- 1] The Union of India,
represented by the Secretary
to the Government of India,
Ministry of Human Resource
and Development, New Delhi.
- 2] The Secretary, National
Institute of Open Schooling,
(Formerly National Open
School-NOS), Ministry of Human
Resource and Development,
Government of India, B-31B,
Kailash Colony,
New Delhi-110048.
- 3] The Regional Director,
National Open School,
Department of Education,
Ministry of Human Resource
Development, Government of
India, Regional Centre, N.E.
Region, Nirmal Bhawan, 1st

Ambedkar

Floor, Christian Basti,
Nilmani Phukan Road, Guwahati-
781005.

- Respondents.

DETAILS OF THE APPLICATION:

1) PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE:

This application is not made against any particular order but the applicant seeks a direction from this Hon'ble Tribunal to the Respondents for regularization of applicant's post as Junior Assistant with effect from the date of his joining in the said post of Junior Assistant ^{and also} 21 prayer before this Hon'ble Tribunal to direct the Respondents to release the regular pay scale of the applicant in the post of Junior Assistant at the pay scale of Rs.3050-75-3950-4590/-with retrospective effect from the date of his joining in the said post.

-
Anand

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the Subject matter of the instant application is within the jurisdiction of this Hon'ble.

3) LIMITATION

The applicant further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE :

4.1 That the applicant is a citizen of India and as such, he is entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2] That your applicant begs to state that the applicant was appointed as Junior Assistant

Shankar

on casual basis since April 2001. Accordingly, he joined under the Office of the Respondent No. 3 and continuing his service on the said post till today.

Annexure-A is the photocopy of Office Order dated 01-07-2001 Issued by the Respondent No.3.

Annexure-B is the photocopy of certificate dated 03-06-2002 issued by the respondent No.3.

Annexure-C is the Photocopy of certificate dated 30-11-2002 issued by the Respondent No.3.

4.3] That your applicant begs to state that he has passed a computer course in Microsoft Office. He has continued his service as Junior Assistant without any break from April 2001 under the Respondent No.3. The Chief Secrecy Officer of National Open School has given ~~ing~~ a

Amesh

certificate to the Applicant on 28-04-2003 for his work under the Chief Secrecy Officer as an Office Assistant during the secrecy work of National Open School for the sessions 2000-2001 and 2001-2003.

Annexure-D is the photocopy of passed Certificate of computer Course.

Annexure-E is the Photocopy of certificate issued by the Chief Secrecy Officer Nos. Guwahati to the Applicant.

4.4] That the applicant begs to state that now he is continuing in his post as Junior Assistant without any break in the post of Junior Assistant. But he has been deprived from regular pay scale and also regularization of his above said posts. He has been deprived from regular service benefit, pay scale, dearness allowance, house rent, medical allowances and even minimum pay scale was also not granted to the applicant

Ambedkar

4.5] That your applicant begs to state that he had already served for a considerable long period under the Respondents and he is now going to be over aged for other Government jobs. He has acquired a legal right for regularization and regular pay scale of his above said posts. He was selected and appointed by the Respondents through regular interview and selection. But the Respondents have not yet regularized his post. He made several requests to the authority concerned but the Respondents have not taken any interest in this matter. Now the applicant apprehend that at any moment the Respondents may terminate the service of the applicant as such the applicant filed this Original Application before this Hon'ble Tribunal praying for an interim Order and direction to the respondents by the Hon'ble Tribunal not to terminate the service of the ^{by the Respondents} applicant till disposal of this Original Application.

4.6] That your applicant begs to state that the similarly situated person one Sri Rohini

Ansath

Sarma Junior Assistant working in the same office with the applicant has also approach this Hon'ble Tribunal by filing the Original Application No. 169 of 2003. The Hon'ble Tribunal was pleased to grant Stay in the above said Original Application vide Order dated 25-07-2003.

Annexure-F, F/1 and F/2 are the Photocopies of order dated 25-07-2003, 26-09-2003 and 28-10-2003 passed in O.A. No. 169 of 2003 by this Hon'ble Tribunal.

4.7] That your applicant begs to state that finding no other alternative your applicant has compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

4.8] That this application is filed bona fide for the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

[Signature]

5.1] For that on the reason and facts which are narrated above the action of the Respondents is *prima facie* illegal and without jurisdiction.

5.2] For that the action of the Respondents are *mala fide* and illegal and with a motive behind.

5.3] For that the applicants having worked for a considerable long period, therefore, he is entitled to be regularised in Group 'C' posts.

5.4] For that fresh recruitment of Group 'C' post in supersession of the claim of the applicants are hostile discrimination and violative of Articles 14 & 16 of the Constitution of India.

5.5] For that the applicants have become over aged for other employment.

5.6] For that it is not just and fair to terminate the service of the applicants only because he was initially recruited on casual basis.

5.7] For that he has gathered experience of different works in the establishment.

5.8] For that the nature of work entrusted to the applicant is of permanent nature and therefore he is entitled to be regularized in his post.

5.9] For that the applicant has got no alternative means of livelihood.

5.10] For that the Central Government being a model employer cannot be allowed to adopt a differential treatment as regard payment of wages to the applicant.

Amrit Singh

5.11] For that there are existing vacancies of Group C post under the respondents.

The applicant crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

6] DETAIL OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal.

7] MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court,

Ambedkar

authority or any other bench of this Hon'ble Tribunal nor any such, application, writ petition or suit is pending before any of them.

8] RELIEF PRAYED FOR:

Under the facts and circumstances stated above the applicant most respectfully prayed that your Lordship may be pleased to admit this petition and call for records and after hearing both the parties the Hon'ble Tribunal may be pleased to direct the Respondents to give the following reliefs:

8.1 That the Respondents may be directed by the Hon'ble Tribunal to regularize the service of the applicant in the post of Junior Assistant with effect from the date of his joining and also the Hon'ble Tribunal may be pleased to

Zonalin

direct the respondents to release the regular pay scale of the applicant in the post of Junior Assistant at the pay scale of Rs. 3050-75-3950-4590/- with retrospective effect with all consequential service benefits including seniority etc.

8.2 Cost of the application.

9] INTERIM ORDER PRAYED FOR:

Pending final decision of this application the applicants seek issue of the interim order:

That the Respondents may be directed by this Hon'ble Tribunal not to terminate the service of the applicant till final disposal of this Original Application.

10] THIS APPLICATION IS FILED THROUGH
ADVOCATE.

11] PARTICULARS OF I.P.O. 143000
I.P.O. No. : 30-7-03
Date of Issue :
Issued from :
Payable at : *General*

12] LIST OF ENCLOSURES:
As stated above.
-Verification.

Spredm

Verification

I, Sri Srimanta Medhi, S/o Sri Soneswar Medhi, Junior Assistant, Office of the Regional Director, National Open School, Department of Education, Ministry of Human Resource Development, Government of India, Regional Centre, N.E. Region, Nirmal Bhawan, 1st Floor, Christian Basti, Nilmani Phukan Road, Guwahati-781005. I am the applicant of the instant application and as such I sign this verification and verify the statements made in accompanying application and in paragraphs 4.1, 4.2, 4.4, 4.5, 4.7 are true to my knowledge and those made in paragraphs 4.2, 4.3, 4.6 —

are true to my information being matter of records and which I believe to be true and those made in paragraph 5 are true to my legal advise and I have not suppressed any material facts.

I signed this verification on this day 17 of December 2003 at Guwahati.

Sri Srimanta Medhi

Declarant.

NATIONAL OPEN SCHOOL

राष्ट्रीय मुक्त विद्यालय

(Dept. of Education, M.H.R.D. Govt. of India)
Regional Centre, N. E. Region
Nirmal Bhawan, (1-Floor)
Christianbasti, Nilamoni Phukan Road
Guwahati - 781005

Dr. A. C. Bhuyan
Regional Director,
Phone: 0361-223964 (Off.)
0361-450468 (Resi.)
FAX : 0361-223964
E-mail : nos ghy@gwl.dot.net.in

-16-

ANNEKURE - A

Date : 01/07/2001

ORDER

Sri Srimanta Medhi B.A., S/O Sri Soneswar Medhi of Village Ziakur, P.O. Kukurmara, P.S. Chhaygaon in the District of Kamrup (Assam) is appointed as a Casual employee @ Rs. 120/- per day for a period of three months in the office of the Regional Director, NOS, N.E. Region, Guwahati with effect from 02/07/2001.

Baruay - 177
(Dr. A.C. Bhuyan)

Regional Director

Regional Director
National Open School
N. E. Regional
Christian Basti, N. P. Box
Guwahati - 781005

After 5
After 5

S.K. Misra
Regional Director,
PHONE : 0361 - 223964 (Off.)
FAX : 0361 - 223964
E-mail : nosghy1@sancharnet.in

-17-



NATIONAL OPEN SCHOOL

(Dept. of Education, M.H.R.D. Govt. of India)
Regional Centre, N.E.Region
Nirmal Bhawan, (1 -Floor)
Christianbasti, Nilmoni Phukan Road
G.S. Road, Guwahati - 781 005

ANNEXURE - B

Whomsoever it may concern

This is to certify that Shri Shrimanta Medhi is working in the Regional Centre(Guwahati), National Open School, as Junior Assistant on daily wages. During the four and half month period he worked with me, I found him a sincere, honest and hard working person. I wish him success in life.

Misra
(S.K. Misra)

Regional Director
National Open School
N. E. Regional
Chairman P. Roar

Date : 03/06/02

Affested
11/12/02
Medical & Health Officer-1
Rampur P.H.C.
Kamrup, Assam

Affested
Advato

18
Dr. A. C. Bhuyan
Regional Director,
Phone: 0361-223964 (Off.)
0361-450468 (Resi.)
FAX : 0361-223964
E-mail : nos ghy@gwl.d0t.net.in



NATIONAL OPEN SCHOOL

राष्ट्रीय मुक्त विद्यालय

(Dept. of Education, M.H.R.D. Govt. of India)
Regional Centre, N. E. Region
Nirmal Bhawan, (1-Floor)
Christianbasti, Nilamoni Phukan Road
Guwahati - 781005

ANNEXURE - B

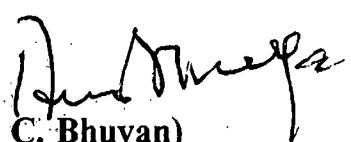
TO WHOM IT MAY CONCERN

I have the pleasure to certify that Sri Srimanta Medhi B.A. had been working on casual basis in the office of the Regional Director, NIOS (Then NOS) in the capacity of an Assistant during my tenure as Regional Director, NOS Regional centre Guwahati, with affect from 17th April, 2000 to January, 2002 and I understand that he is still working in the same capacity till now.

During my tenure, besides being entrusted with admission and examination works, he dealt with Direct Admission work single handedly under the supervision of the E.O. concerned. I found him sincere hard-working and eager to learn the intricacies of admission and examination works of NIOS.

I know nothing against his character

I wish him success in life.


(Dr. A. C. Bhuyan)
Regional Director

Date : 30/11/02

Regional Director
National Open School
N. E. Regional
Christian Basti, N. P. Road
Guwahati - 781005

*Attested
Dr. A. C. Bhuyan*

UNITECH COMPUTER EDUCATION

MIRZA, KAMRUP (ASSAM)

PIN-781125

ESTD: 2001 GOVT. REGD. NO.: SEA/CHH/A-37

UNITECH COMPUTER EDUCATION

*This is to certify that Mr/Miss/Mrs. Srimanta Medhi
has successfully completed the course.....
from this institute with grade B.*

I wish him/her all the success in life

Director
UNITECH COMPUTER EDUCATION

ANNEXURE-E

Whom it may concern

This is to certify that Sri Sivanta Nedhi, son of Sri Soneswar Nedhi, Charaon, worked with me as an office assistant during the Secrecy work of National Institute of Open School for the sessions 2000-2001 and 2001-2003. He is energetic with pleasing manners and discharged his duties very efficiently.

I wish him success in life.

Date : 28.04.2003

Place : Guwahati


Nipendu Kalu Sarker

Chief Secrecy Officer
N.O.S. Guwahati-5


Addit

FROM No. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 169 / 2003

Misc. Petition No: _____ /

Contempt Petition No: _____ /

Review Application No: _____ /

Applicants: - Sri Rohini Sarma

Respondents: - U.O.I. Officers

Advocate for the Applicants: - Mr. A. Ahmed

Advocate for the Respondents: - Sh. C.G.S.C. No. S.K. Medhi, Ms. N. Medhi
for Respondent No. 2.

Notes of the Registry / Date: _____ / Order of the Tribunal

25.7.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. N.D. Nayal, Member (A).

Heard Mr. A. Ahmed, learned counsel for the applicant.

The application is admitted. Call for the records.

Issue notice to show cause as to why interim order as prayed for shall not be granted. Returnable by 26.8.2003.

List on 26.8.2003 for order.

In the meantime, the respondents are directed to allow the applicant to continue in service till the returnable date.



TRUE COPY

Sd/ VICE-CHAIRMAN

Sd/ MEMBER (A)

Wazir
15.12.03

Section Officer (Exptd) &
Central Administrative Tribunal
Guwahati Bench, Guwahati
Assam, India

Wazir
Advocate

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 169 / 2003

Misc Petition No: _____

Contempt Petition No: _____

Review Application No: _____

Applicants: Sri Rohini Sarma

Respondents: C.I.T. Mops.

Advocate for the Applicants: Mr. A. Ahmed

Advocate for the Respondents: Mr. C.G.S.C. No. S.K. Medhi, Ms. N. Medhi
for Respondent No. 2.

Notes of the Registry Date: 11.8.2003 Order of the Tribunal

26.9.2003

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. S.K. Medhi, learned counsel appearing on behalf of respondent no. 2.

Mr. S.K. Medhi prays for time to file written statement.

Prayer allowed. List the case on 28.10.2003 for order.

Interim order dated 25.7.2003 shall continue.



Sd/ VICE-CHAIRMAN

Sd/ MEMBER (A)

TRUE COPY

27 Nov 2003

Section Officer (1)
Regd. Secretary (Central Admin.
Central Administrative Tribunal
and its Tribunals of Assam
Guwahati Bench, Guwahati-
Assam, India

Allah
✓
Adwait

FROM No. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 169 / 2003

Misc. Petition No: _____

Contempt Petition No: _____

Review Application No: _____

Applicants: Sri Rohini Sarma

Respondents: C.O.I. Mops

Advocate for the Applicants: Mr. A. Ahmed

Advocate for the Respondents: Mr. C.G.S.C. Mr. S.K. Medhi, Mr. N. Medhi
in Lipadit No. 2

Notes of the Registry Date: 28.10.2003

Order of the Tribunal

28.10.2003

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. S.K. Medhi learned counsel for the respondents.

Mr. Medhi has stated that he is filing written statement in course of the day. List the case for hearing on 2.12.2003. The applicant may file rejoinder, if any, within two weeks from the receipt of the written statement.

Interim order shall continue.



TRUE COPY

Sd/ VICE-CHAIRMAN

Sd/ MEMBER (A)

15.12.03
Section Officer (W)
Central Adminis. (W)
Central Adminis. (W)
Date, Section Officer
Guwahati Bench: Guwahati
Date, Section Officer

Attest
J.S. *Dec-05*